

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/276(KB)2021
IA(I.B.C)/746(KB)2024,
IA(I.B.C)/1162(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09TH JULY 2024

IN THE MATTER OF	MAURYA MANPOWER SERVICES PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 10

Appearance (via video conferencing/physically)

Mr. Avik Chaudhari, Adv.

] For the Liquidator

ORDER

1. Ld. Counsel appearing on behalf of the liquidator present.
2. **IA(I.B.C)/746(KB)2024:**
 - a. This application has been filed by the Liquidator to place on record the Progress Report, which is placed at page nos. 11 to 13 of the application. This application is supported by an affidavit which is placed at page nos. 20 to 22 of the application. The Progress Report is taken on record, and, accordingly this application is **disposed of**.
3. **C.P. (IB)/276(KB)2021 and IA(I.B.C)/1162(KB)2023:**
 - a. Ld. Counsel draws our attention at Annexure – G starting from page no. 120 onwards showing that the details of the distribution made to the various stakeholders under Section 54 of the IBC.
 - b. We have gone through the final report of the liquidator, but bank statement is not there. Let an affidavit be filed, showing the closer of bank statement within a period of two (2) days.
 - c. Heard at length. **Reserved for Order(s)**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**